

29

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1563/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

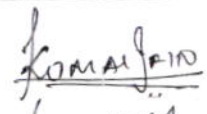

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

Jay Ambe Enterprises
V/s.
Annan Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
29	Komal Jain Sonam Paul	Company Secretary Advocate	 

ORDER

CP No.1563/ I&BP/NCLT/MB/MAH/2017

The petitioner Counsel having not served notice upon the Corporate Debtor as prescribed under the Adjudicating Authority Rules, the Petitioner is hereby directed to serve notice upon the Corporate Debtor intimating next date of hearing and file proof of service on next date of hearing.

List this matter for hearing on 15.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)